

Suo Motu Cont. Petn. No.1699 of 2021

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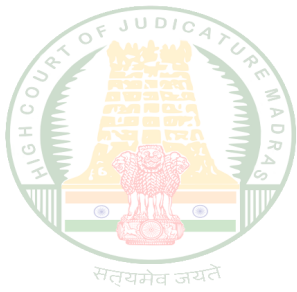
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P.N.PRAKASH, J.
AND
R.HEMALATHA, J.

(Order of the Court was made by P.N.PRAKASH, J.)

In continuation of our order dated 21.12.2021, we pass the following order.

2. Today, Mr.G.Velmurugan, Assistant Commissioner of Police, CCB, Cyber Crime Cell, Chennai and Ms.B.Prathiba, Inspector of Police, Cyber Crime Cell, CB-CID, Chennai, are present before this Court.

3. Mr.Hasan Mohamed Jinnah, learned Public Prosecutor submitted an action taken report dated 22.12.2021, signed by the Additional Commissioner of Police, CCB, on behalf of the Commissioner of Police, Greater Chennai Police, Chennai, wherein, it is stated that, pursuant to the order dated 21.12.2021 passed by this Court, communications have been addressed to various social media platforms like Facebook, Instagram, WhatsApp, Twitter and Google to block the circulation of the impugned video clipping and that the police are pursuing the matter with the Nodal Officers concerned.



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4. Ms.B.Prathiba, Inspector of Police, Cyber Crime Cell, CB-CID,

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Chennai, has filed a preliminary report dated 22.12.2021, wherein, it is stated that the male in the impugned video clipping is one R.D.Santhanakrishnan, S/o.R.Devarajan, Advocate (E.No.MS 3907/2011) residing at No.2/3, Teeds Garden, 7th Street, Perambur, Sembium, Chennai-11. It is also stated in the said report that the CB-CID has registered a case in Crime No.13 of 2021 on 22.12.2021 for the offences under Sections 228, 292(2)(a) and 294(a) IPC and Section 67-A of the Information Technology Act, 2008 and investigation is in progress. It is further stated in the said preliminary report that the name of the female in the impugned video clipping is yet to be ascertained and that steps are being taken in that regard.

5. The learned Public Prosecutor further brought to our notice that the Bar Council of Tamil Nadu and Puducherry has placed R.D.Santhanakrishnan under suspension *vide* ROC.No.7019/2011 dated 21.12.2021, for his indecent behaviour, pending disposal of the disciplinary proceedings initiated against him.



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6. Now that the identity of the male in the impugned video clipping has been established, we array R.D.Santhanakrishnan as 1st respondent/alleged contemnor.

7. Issue statutory notice to R.D.Santhanakrishnan returnable by 20.01.2022.

8. The Registrar (IT-cum-Statistics) also placed before us, a copy of the impugned video feed in a Compact Disc for record purpose.

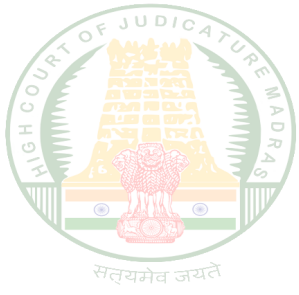
9. The said CD shall be kept in a sealed cover and placed before us on the hearing dates.

10. We nominate Mr.B.Vijay, as counsel for the petitioner/Madras High Court and the Registry is directed to print his name in the cause list.

Post on 20.01.2022.

(P.N.P., J.) (R.H., J.)
23.12.2021

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23.12.2021